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O.A. No. 321 of 2008

Order dated: 27.08.2008

CORAM:

Hon'ble Mr. Justice K.Thankappan, Member(J)  
Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. G.A.R.Dora, Ld. Counsel appearing for the applicants and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

This Original Application is premature one. Apprehending the appointment of some persons, this Original Application has been filed. That apart, the relief now sought is for implementation of an order already passed by this Tribunal.

We are of the view that present Original Application is a misconceived one and, hence, the O.A. is dismissed. If the applicants want to seek their remedy, they can seek remedy as per law.

MEMBER (A)

MEMBER(J)